

IN THE INCOME TAX APPELLATE TRIBUNAL
RAIPUR BENCH, AT PUNE – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

ITA No.120/RPR/2018

निर्धारण वर्ष / Assessment Year : 2011-12

Prem Shankar Jha, Mithila Enterprises, MID-II/116, Nehru Complex, T.P. Nagar, Korba (C.G.) PAN : AFIPJ5554K	Vs.	JCIT, Range-1, Bilaspur
Appellant		Respondent

Assessee by Shri N.C. Gupta
Revenue by Shri Gitesh Kumar

Date of hearing 01-04-2021
Date of pronouncement 01-04-2021

आदेश / ORDER

This appeal by the assessee arises out of the order dated 15.03.2018 passed by the CIT(A), Bilaspur in relation to the assessment year 2011-12.

2. Before us, the assessee has filed a letter dated 25.03.2021 seeking withdrawal of the appeal. The contents of such letter reads as under :

“1. That an appeal has been filed before the Hon’ble Bench on 26/06/2018 vide Appeal No.120/RPR/2018.

2. That an application was filed under Vivad Se Vishwas Act, 2020 in Form 1 & Form 2 before Hon’ble PCIT Raipur-1. He issued certificate on Form No.3 on 13/03/2021 vide Certificate No.289184670130321, it is enclosed.

3. Accordingly, there is refund.

4. Therefore, as per the provisions of Vivad Se Vishwas Act, 2020 it is prayed to kindly allow to withdraw the above appeal filed before the Hon'ble Bench.”

3. The ld. DR did not raise any objection to the withdrawal of the appeal filed by the assessee. As such, the assessee is permitted to withdraw the appeal.

4. In the result, the appeal is dismissed as 'withdrawn'.

Order pronounced in the Open Court on 01st April, 2021.

Sd/- (PARTRHA SARATHI CHAUDHURY) JUDICIAL MEMBER	Sd/- (R.S.SYAL) VICE PRESIDENT
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पुणे Pune; दिनांक Dated : 01st April, 2021
सतीश

आदेश की प्रतिलिपि □ त्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A), Bilaspur
4. The Pr.CIT, Bilaspur
5. DR, ITAT, Raipur
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	01-04-2021	Sr.PS
2.	Draft placed before author	01-04-2021	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		